

Most Immediate
Parliament Question

F.No.H.11016/7/2015-Ad.IVA
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise & Customs)

Hudco Vishala Building,
Bhikaji Cama Place, New Delhi

Dated: 4th December, 2015

To

All Chief Commissioners/Directors General under CBEC

Subject:- Lok Sabha Question Dy.No. 4963 by Shri Udit Raj regarding Cadre Restructuring in CBDT & CBEC – regarding.

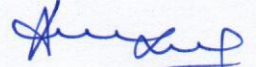
Sir/Madam,

I have been directed to say that Shri Udit Raj, Hon'ble M.P. has raised the following question:-

- (a) Whether all Department/Offices working under Ministry of Finance have implemented Government of India O.M. No. 36012/45/2005-Estt.(Res) dated 10.08.2010.
- (b) Details of Departments/Offices which have not implemented the above OM, alongwith reasons thereof
- (c) Whether the above OM was implemented in last Cadre Restructuring in CBDT & CBEC? If not, reasons?
- (d) Designations of the Officers who have not implemented the above OM?
- (e) Whether any action taken against the Officers for not implementing the above OM? If not, reasons?

2. In order to enable this office to prepare reply to the above question, all the cadre controlling authorities are requested to furnish their reply to the above question along with notes for supplementaries to the ADG (HRM-1), DGHRD, New Delhi by 07.12.2015. DGHRD will compile the information and furnish a consolidated statement to the Board.

Yours faithfully,



(Amarjit Singh)

Deputy Secretary (Ad.IV/IVA)

Copy to:

1. ADG, HRM, DGHRD, New Delhi.
2. The Manager Website, Directorate of Systems, New Delhi for uploading on CBECs Website.